

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 19.01.2012

The meeting No.42/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.01.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
3.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.40/AM12 dated 05.01.2012 were ratified. The agenda for meeting No.42/AM-12 dated 19.01.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 42/84-ALC3/2011 **MEETING DATE** : 19.01.2012

Case No.:10/38/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved
HQ File :01/84/050/00294/AM12/	RLA File :05/23/040/00290/AM12/	Lic.No/Date:0510307402 08.11.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities			

present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/56/2011-12/Hosy., dated 18.1.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	99% Cotton, 1% Spandex Embroidered Girls Long Flared Bermuda (Style No.145446)	19,600 Nos.	99% Cotton 1% Spandex Fabric, GSM-320+/-10%	@1.14 sq. meter per piece
			Snap Fastners	Net to net
			Zip Fastners	Net to net
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
			Elastic	@ 0.90 sq. meter per piece
			Embroidered Metalic Thread	50 meters
			Fusible interlining	0.30 sq. meters per piece
			Security Tags	Net to net
2.	99% Cotton, 1% Spandex Girls Denim Flared Skirt (Style No.145872)	9500 Nos.	99% Cotton 1% Spandex Denim Fabric, GSM-320+/-10%	@0.98 sq. meter per piece
			Snap Fastners	Net to net
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
			Elastic	@ 0.30 sq. meter per

				piece
			Fusible interlining	0.30 sq. meters per piece
			Embroidered Metalic Thread	50 meters
			Security Tags	Net to net
3.	69% Cotton, 30% Polyester, 1% Spandex Denim Girls Embroidered Shorts (Style No.145678)	11,200 Nos.	69% Cotton, 30% Polyester, 1% Spandex Denim Fabric, GSM-320+/-10%	@0.92 sq. meter per piece
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
			Snap Fastners	Net to net
			Elastic	@ 0.90 sq. meter per piece
			Embroidered Metalic Thread	100 meters
			Fusible interlining	0.30 sq. meters per piece
			Zip Fastners	Net to net
			Security Tags	Net to net
4.	69% Cotton, 30% Polyester, 1% Spandex Infants & Girls Shorts (Style No.148892)	10,050 Nos.	69% Cotton, 30% Polyester, 1% Spandex Denim Fabric, GSM-300+/-10%	@0.93 sq. meter per piece
			Snap Fastners	Net to net
			Zip Fastners	Net to net
			Elastic	@ 0.90 sq. meter per

				piece
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
			Fusible interlining	0.30 sq. meters per piece
			Security Tags	Net to net
			Embroidered Metalic Thread	100 meters
5.	99% Cotton, 1% Spandex Denim Girls Shorts (Style No.707923)	900 Nos.	99% Cotton 1% Spandex Denim Fabric, GSM-380+/-10%	@0.85 sq. meter per piece
			Snap Fastners	Net to net
			Zip Fastners	Net to net
			Elastic	@ 0.90 sq. meter per piece
			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
6.	72% Cotton, 27% Polyester, 1% Spandex Girls Long Denim Bermudas (Style No.0931)	810 Nos.	72% Cotton, 27% Polyester, 1% Spandex Denim Fabric, GSM-325+/-10%	@1.42 sq. meter per piece
			Snap Fastners	Net to net
			Rivets	Net to net
			Zip Fastners	Net to net
			Elastic	@ 0.90 sq. meter per piece

			70% Polyester 30% Cotton Dyed Fabric, GSM-105+/-10%	@ 0.30 sq. meter per piece
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

2	Case No.:8/38/84-ALC3/2011	Party Name: INMARCO INDUSTRIES PRIVATE LIMITED	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Rejected
	HQ File :01/84/050/00292/AM12/	RLA File :03/94/040/00683/AM12/	Lic.No/Date:0310664311 09.11.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that separate names of the products have been given in the export side and weight of the products have not been given. Chartered Engineer certificate has been provided which does not give the composition of export items. Chartered Engineer certificate reveals that export are various type i.e. Kevlar Aramid yarn, single yarn etc. Obviously, there are various types of Export and Import items. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

3	Case No.:11/38/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/84/050/00295/AM12/	RLA File :05/23/040/00298/AM12/	Lic.No/Date:0510307726 14.11.2011	Defer Date:16.02.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 16.2.2012.			

4

Case No.:9/38/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved	
HQ File :01/84/050/00293/AM12/	RLA File :05/23/040/00315/AM12/	Lic.No/Date:0510308184 16.11.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/57/2011-12/Hosy., dated 18.1.2012 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 73% Cotton, 27% Silk bleached woven fabric, GSM-51+/- 10% (Style No.274979)	2960 Nos.	73% Cotton, 27% Silk bleached woven fabric, GSM-51+/- 10%	3640.8 Sq. meter (@1.23 sq. meter per piece)
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

5

Case No.:2/42/84-ALC3/2011	Party Name: VRIJESH CORPORATION	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved	
HQ File :01/84/050/00300/AM12/	RLA File :03/95/040/00709/AM12/	Lic.No/Date:0310668661 02.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax Fabrics	14,245	Flax yarn	14,957 Kgs.

	(Dyed/Undyed)	Kgs.	(including wastage)	5%
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:3/42/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/84/050/00301/AM12/	RLA File :05/24/040/00302/AM12/	Lic.No/Date:0510310176 02.12.2011	Defer Date: 16.2.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.02.2012.			

7	Case No.:4/42/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved	
	HQ File :01/84/050/00302/AM12/	RLA File :05/24/040/00303/AM12/	Lic.No/Date:0510310180 02.12.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Tank Top made of 100% Nylon Net knitted Dyed fabric, GSM-45+/- 10% Style No.IP202780.	7390 Nos.	100% Nylon Net knitted Dyed fabric, GSM-45+/- 10%	7550 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

8	Case No.:1/42/84-ALC3/2011	Party Name: SUNRISE SILK UDYOG	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Approved									
	HQ File :01/84/050/00299/AM12/	RLA File :07/24/040/00334/AM12/	Lic.No/Date:0710084737 16.12.2011										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Natural Silk fabric/Madeups made out of 100% Mulberry Raw Thrown Silk Yarn of any grade (other than dupion yarn)</td><td>2098 Kgs.</td><td>100% Mulberry Raw Thrown Silk Yarn of any grade (Gummed)(other than dupion yarn)</td><td>2916.22 Kgs. (including 39% wastage)</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Natural Silk fabric/Madeups made out of 100% Mulberry Raw Thrown Silk Yarn of any grade (other than dupion yarn)	2098 Kgs.	100% Mulberry Raw Thrown Silk Yarn of any grade (Gummed)(other than dupion yarn)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	100% Natural Silk fabric/Madeups made out of 100% Mulberry Raw Thrown Silk Yarn of any grade (other than dupion yarn)	2098 Kgs.	100% Mulberry Raw Thrown Silk Yarn of any grade (Gummed)(other than dupion yarn)	2916.22 Kgs. (including 39% wastage)									
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

9	Case No.:5/42/84-ALC3/2011	Party Name: SWETA CHAUDHRY	Meet No/Date:42/84-ALC3/2011 19.01.2012	Status: Rejected
	HQ File :01/84/050/00303/AM12/	RLA File :02/24/040/00173/AM12/	Lic.No/Date:0210171452 26.12.2011	Reject:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing, design, CAD/CAM, measurement has been given in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.			
	RLA may take suitable consequential action accordingly.			

MANUAL AGENDA CASES

(10)

Case No.365	M/s India Fashions Ltd., Mumbai
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/131/AM-12/DES-V
Ratification of Advance Authorisation No. 0310632105 dated 20.5.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted men's sweaters 70% Cotton, 15% wool, 15% Nylon	6982 Nos.	Yarn 70% Cotton, 15% wool, 15% Nylon	3840 Kgs. (@ 0.550 gms per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.366	M/s Tozai Safety Pvt. Ltd., New Delhi
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/163/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No. 0210163118 dated 27.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Based on the sample present by Shri Sushil Goenka, representative of the applicant firm in personal hearing, the import item was allowed @ 0.26 sq. meter per pair. Since this import item is of GSM-390, the ad-hoc norm is 0.121 gms in KG term. The import in item No.3 was allowed @ 0.22 sq. meter per pair. GSM of this import item is 800 and in KG term, the ad-hoc norm is 0.275 kg per pair. Therefore, the Committee has decided not to change its decision in KG term or in sq. meter term and decided to maintain status quo in this case.

(12)

Case No.367	M/s SRF Ltd., Tamil Nadu
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NC 42/AM-12, dt.19.1.2012	File No.01/84/50/224/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0410128354 dated 21.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that applicant firm has not furnished any additional information except quoting of SION number. Without requisite information, the Committee could not consider the proposal and decided to maintain status quo in this case.

(13)

Case No.368	M/s Radiant Exports, Noida
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/183/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510302021 dated 12.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 16.02.2012.

(14)

Case No.369	M/s Orient Craft Ltd., Gurgaon
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/206/AM-09/DES-V
Fixation of input output norms for Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet CAD/CAM, size-wise measurement and furnished the application in incorrect format. In absence of which, it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

(15)

Case No.370	M/s Meenakshi India Limited
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/589/AM-09/DES-V

Ratification of Advance Authorisation No. 0410099371 dated 21.10.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that applicant firm has not furnished any additional information like drawing, design, CAD/CAM. The applicant firm neither mentioned the style number nor enclosed the single style sheet, CAD/CAM, measurement of product. Therefore, the Committee decided to maintain status quo in this case. The Committee suggested the applicant firm to give style number of each of the product in their each of the application.

(16)

Case No.371	M/s Jiwanram Sheoduttrai Industries Ltd., Kolkata
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/154/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0210133247 dated 03.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments and handed over the file to AD(MSME) during the meeting. It was decided to defer the case for re-listing on 16.02.2012.

(17)

Case No.372	M/s Hitesh Healthcare, Una
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/207/AM-12/DES-V
Clarification on SION for export item (ITCH)-62101000) made out of import item (ITCHS 56031200)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for advance licence under any one of the SION J-370, J-56 or J-57. The Committee observed that under SION J-56, J-57, the export product is non-woven fusible coated interlining and under SION J-370, the export product is fabric. From the sample, the export product seems to be disposable garments and not fabric or interlining. Therefore, the export product does not cover under these SION. The Committee suggested applicant firm that after giving the exact description of export products, the firm may apply for fixation of ad-hoc input output norms.

(18)

Case No.373	M/s Maharani of India
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/265/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510308644 dated 18.08.2011 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Strap Top-Anita Crochet Tank Top for girls made of 100% cotton chemical lace Fabric (crochet) width 120 cms, GSM 236+/-10% and Poly Georgette fabric GSM 60 and Rayon Fabric GSM 120, Style No.0133191.	32,798 Nos.	Chemical Lace (crochet) Fabric 100% cotton width 120 cms GSM 236+/-10%	11,000 Sq. meter (@ 0.335 sq. meter/pc).

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.374	M/s Richa & Co., New Delhi
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/050/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0510216873 dated 22.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies short coat made of 100% linen dyed woven fabric, GSM:170+/- 10%	5900 Nos.	100% linen dyed woven fabric, GSM:170+/- 10%	12,390 Sq. meter (@ 2.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.375	M/s Richa & Co., New Delhi
NC 42/AM-12, dt.19.1.2012	File No.01/84/50/098/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510205952 dated 10.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms against Advance Authorization issued in this case as per detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies shirt made of 65% polyester, 35% cotton solid dyed crinkle fabric, GSM:112+/- 10% variation	10,500 Nos.	65% polyester, 35% cotton solid dyed crinkle fabric, GSM:112+/- 10% variation	41,475 Sq. meter (@ 3.95 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Outside agenda cases

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(21)

Case No.	M/s Hegde Marketing Company, Coimbatore
NC 42/AM-12, dt.19.1.2012	File No.01/84/162/321/AM-12/DES-V
Seeking clarification on HS code applicable for tea bag stapling cotton thread	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) alongwith cone of sample yarn for their examination and comments. It was decided to defer the case for re-listing on 16.2.2012.

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